

The Tripura Agricultural Training and Stipend Rules, 1979

GOVERNMENT OF TRIPURA
DEPARTMENT OF AGRICULTURE

No. F. 3 (41)-Agri (Trg)-77-78

Dated, Agartala, the 6th August, 1979.

NOTIFICATION

The Government of Tripura have been pleased to make the following rules to regulate award of stipend for studying B. Sc (Agriculture)/B. Sc (Horticulture)/B. Sc (Agricultural Engineering) in Colleges and Universities situated in and outside Tripura and for two years integrated course in Gram Sevak Training Centre, Lembucherra.

SHORT TITLE
AND COMMENT.

1. (a) These rules may be called the Tripura Agricultural Training and stipend rules, 1979.

SCOPE.

(b) They shall be deemed to have come into force on and from 1st January, 1978.

2. Candidates sponsored/selected for admission after being admitted by the college/University, Training Centre will be sanctioned stipend for studying B. Sc. (Agriculture)/B. Sc. (Horticulture)/B. Sc. (Agricultural Engineering) outside Tripura and two years integrated courses in Gram Sevak Training Centre, Lembucherra. In no case a candidate selected for admission in a College/University/Training Centres shall be allowed to change the Institute.

ELIGIBILITY.

3. (a) Candidates for B. Sc. (Agriculture)/B. Sc. (Horticulture) B. Sc. (Agricultural Engineering) shall have passed the qualifying examination obtaining the percentage of marks as may be fixed by the University/College/Institution.

(b) Candidates for two years integrated course must have passed the qualifying examination prescribed by the Training Centre.

(2) The income of the parents/guardian of a candidate shall not be more than Rs. 1,000/- per month at the time of selection and thereafter at the time of renewal of this stipend.

(3) The candidate should be a permanent resident of Tripura. A candidate shall not be in receipt of any other scholarship or stipend except the merit scholarship or free concession or for being a child of a political sufferer.

MODE OF SELECTION

4. (1) Selection of a candidate for B. Sc. (Agriculture) B. Sc. (Horticulture)/B. Sc. (Agricultural Engineering) shall be done by a Board to be constituted by the State Government each year.

(2) Selection of candidates for the two years integrated course in Gram Sevak Training Centre, Lembucherra shall be done by a Board to be constituted by the Secretary, Agriculture Department each year.

RATE OF STIPEND.

5. (1) The rate of stipend shall be as follows :—

(i) For studying B. Sc. (Agriculture)/B. Sc. (Horticulture)/B. Sc. (Agricultural Engineering) outside Tripura Rs. 175/-per month.

(ii) For studying in the two years' integrated course in Gram Sevak Training Centre Rs. 100/-per month.

(2) The above rate of stipend may be changed by the State Government from time to time.

NUMBER OF STIPENDS.
DURATION.

6. The number of stipends during a year shall be decided by the State Government from time to time on the basis of requirement and availability of seats for different courses.

7. Subject to the fulfilment of the condition of Clause (ii) of rule-3 the stipend in B. Sc. (Agriculture)/B. Sc. (Horticulture)/B. Sc. (Agricultural Engineering) will be according to duration of the courses as may be fixed by the University/College and for the 2 years integrated course in Gram Sevak Training Centre, Lembucherra will be two years provided the stipendiary student is promoted to the next higher class after passing the annual examination.

8. (1) The stipend will be renewed every year on condition that,
- (a) The stipendiary student is promoted to the next higher class after passing the annual/prescribed examination.
 - (b) The conduct of the stipendiary students in the College/University/Training Centre was satisfactory to the head of the Institution.
 - (c) The stipendiary student was regular in his attendance in the preceding year.
- (2) Where in an examination, a stipendiary student fails to pass annual/prescribed examination his stipend will be suspended for one academic year which will be renewed after passing the following examination. If, however, the stipendiary student fails to pass the examination in two consecutive attempts his stipend will be withdrawn and he will be liable to refund the amount disbursed to him as stipend with interest thereon, as per provision of the bond.
9. A student admitted to the two years' integrated course at Lembucherra shall be provided with free accommodation in the students' hostel located in the campus of the Training Centre. A student for B. Sc. (Agriculture)/B. Sc. (Horticulture)/B. Sc. (Agricultural Engineering) shall have to abide by the rules regarding accommodation in his Institution.
10. The Director of Agriculture, Government of Tripura shall be competent to sanction stipend under these rules.
11. (1) Subject to other conditions of this rule the stipend shall start from the month in which admission is obtained. In the case of renewal of stipend for the succeeding year, the stipend will be paid from the month following that for which the stipend was paid during the previous academic year.
- (2) All payment of stipend shall be made directly through the head of the Institution in which the awardee is studying.
12. A candidate selected for stipend shall execute a bond prescribed in Annexure-A with two sureties, to serve the Government of Tripura at least for 5 years after passing the final examination, failing which he and his sureties shall jointly and severally be liable to refund the amount of stipend disbursed him along with the interest thereon and all sums due to the Government from the trainee shall be recoverable as arrears of land revenue.

By order of the Governor,

D.P. Bagchi
Secretary to the Govt. of Tripura.

KNOWN ALL MEN BY THESE PRESENTS THAT SHRI/SMTI...

...son/dauthter of...

...resident of...

...and Shri/Smti...

...son/daughter of...

...(hereinafter called

called

(hereinafter called "the sureties" which expression shall include their heirs, executors, administrators and assigns) do hereby bind ourselves jointly and severally and our respective heirs, executors, administrators and assigns to pay to the Governor of Tripura (hereinafter called "the Government") on demand all moneys paid to Sri/Smti...

...as stipend along with interest % 3½% till the date of repayment in connection with undergoing a course of studies in...

...for his/her prosecuting of studies in the aforesaid course...

Whereas Shri... (hereinafter referred to as the trainee) has been selected for study in the... college;

AND WHEREAS the Government being satisfied that the monthly income of the father/guardian of the trainee upto Rs. 1,000/- has nominated Shri/Smti... for a stipend from Tripura;

AND WHEREAS the Government has agreed to pay Shri/Smti... as stipend at the rate of Rs... in mensem/annum sanctioned by the Government in connection with the aforesaid course of studies;

Now these presents witness and it is hereby agreed between the said parties hereto as follows:—

1. That, this nomination is made and a seat in the aforesaid University/College/Institution arranged by the Govt. in the interest and for the benefit of the State of Tripura.

2. That the trainee shall devote himself/herself to his/her studies to the entire satisfaction of the Head of the Institution.

3. That the trainee while studying in the said College/Institution/ University shall abide by the Rules from time to time prescribed by the said College/Institution/University for the conduct of its students.

4. That the stipend once sanctioned will be tenable from the stage at which it is given to the completion of the course subject to good conduct and regularity in attendance and the stipend will be renewed from year to year on production of an Income affidavit of the father/guardian of the trainee provided that within a course which is continuous for number of years, the trainee secures promotion to the next higher class obtaining requisite marks prescribed for the examination by the College/Institution/University.

5. If a trainee fails in any of the examinations for the first time, his/her stipend will be withheld till he/she is promoted to the next higher class.

6. If a trainee becomes unsuccessful consecutively in two terms at the University examination, he/she will have to prosecute the examination at his/her own cost and he/she will not be allowed any further stipend. The stipend received will have to be refunded.

7. That the trainee will notify all change of his/her address to the Government.

8. That the trainee shall not accept any stipend or scholarship from any other source during the course of his/her studies without permission of the Government of Tripura.

9. (a) If a trainee shows unsatisfactory progress during the course of studies or gives up the chosen course of studies before completion without the prior approval of the Government, the stipend will be cancelled and the trainee shall have to refund the money given to the trainee with interest as determined by the Government.

10. That in case the trainee migrates from one Institution to another without changing the course, he/she should immediately inform the Government of the change through the Head of the Institution where he/she migrates.

11. That, in case any report reaches the Government that the trainee is a member of or is otherwise associated with any political party or in any organisation which takes part in politics or is associated in any manner with any political movement or activity, the Government may stop payment of stipend to the trainee immediately.

12. That immediately after publication of the results of the final examination, the trainee shall intimate by registered post his/her results to the Director of Agriculture, Tripura, together with his/her address.

13. That after completing the said course and passing the final examination the trainee shall be bound to serve under the Government of Tripura, if called upon to do so by the Government, in any post as may be settled by the Government (whose decision on this behalf shall be final) having due regard to the qualification attained by his/her for a period of at least 5 (five) years from the date of the offer communication of the result of the final examination by the trainee to the Government, failing which Government will have the right and be at liberty to take such action as it may deem fit and proper.

14. That the payment will be due from the month the admission is obtained on the submission of a joining report through the Head of the Institution to the Govt. The stipend will be renewed on the basis of the Annual progress report to be submitted by the Head of the Institution where the trainee is studying. In case of renewal of stipend for the succeeding year, the payment will be made from the month following that for which the stipend was paid during the previous academic year provided the course of studies in continuous.

15. That if the trainee discontinues his/her studies in the midst of the course of his/her own accord or gets discharged from the College/Institution, University for any reason whatsoever, or if after passing the final examination he/she does not serve the Government of Tripura, if so required, for at least 5 (five) years as stipulated above, or during his/her period of service of five years as aforesaid he/she gives any cause of his/her dismissal from service then the boundens and the sureties shall jointly and severally be liable to refund forth with to the Government in lump the entire amount paid to the trainee during the period of his/her aforesaid studies in the shape of stipend together with interest there on @3½% per annum calculated from the date of actual payment till repayment thereof.

PROVIDED THAT upon his/her rendering service satisfactorily under the Government of Tripura as may be required by the Government under these presents the liability to refund shall be reduced proportionately accordingly to the years of service actually rendered i. e. by one fifth for one complete year of service.

PROVIDED FURTHER that the exemption from refund will not be allowed for periods of service which are not complete years.

AND upon his/her making such refund the above written obligation shall be void and of no effect, otherwise it shall be and remain in full force and virtue.

PROVIDED ALWAYS THAT THE LIABILITY OF the sureties here under shall not be impaired or discharged by reasons of time being granted or by variation of terms of under going studies of service or by any forbearance or omission of the Government or any person authorised by them (whether with or without consent or knowledge of the said sureties) nor shall it be necessary for the Government to sue or take any steps or proceeding against the said boundens Sri/Smti... .. before suing or taking any steps or proceedings against the said sureties for the amounts due here under.

PROVIDED ALSO that if any question or disputes shall arise as to the amount payable by the boundens the decision of the Government shall be final and binding.

The Government agrees to bear the stamp duty payable on this bond

Signed by the

(1) the above bounden (trainee)

the said Shri... ..

Signature of the
(trainee) bounden.

in presence of
(Gazetted Officers)

- 1.
- 2.

Signed by the boundens
(2) (the parent/guardian)

Shri... ..

Signature of the bounden (parent/guardian)

In presence of
(Gazette d' Officers)

- 1.
- 2.

Signed and delivered by the above sureties.

(1) Shri... ..
Full address... ..
... ..

(Signature of the surety.)
in presence of (Gazetted Officers)